

THE CODE OF CIVIL PROCEDURE (HYDERABAD
SECOND AMENDMENT) ACT, 1953.

No. XVIII of 1953.

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***THE CODE OF CIVIL PROCEDURE (HYDERABAD
SECOND AMENDMENT) ACT, 1953.**

No. XVIII OF 1953.

*An Act further to amend the Code of Civil Procedure,
1908, in its application to the State of Hyderabad.*

Whereas it is expedient further to amend the Code of
Civil Procedure, 1908, in its application to the State of
Hyderabad, for the purposes hereinafter appearing;

Preamble.

It is hereby enacted as follows:—

1. (1) This Act may be called the Code of Civil Pro-
cedure (Hyderabad Second Amendment) Act, 1953.

Short title, extent
and commence-
ment.

(2) It extends to the whole of the State of Hyder-
abad.

(3) It shall come into force at once.

2. In the proviso to sub-section (1) of section 60 of
the Code of Civil Procedure, 1908.—

(1) after clause (g) the following clause shall be
inserted, namely:—

Amendment of
section 60 Central
Act, V of 1908.

“(gg) pension granted or continued by the Cen-
tral Government, the Government of Hyderabad or any
other State Government on account of past services or
present infirmities or as a compassionate allowance:” and

(2) in Explanation 2-A, for the word, brackets
and letters “ clause (kk),” the words, brackets and let-
ters “ clause (gg)” or clause (kk)” shall be substituted.

